

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21665 of 2015

(Arising out of Order-in-Original No.BLR-LTUNT-000-COM-010-2014-15 dated 24/02/2015 passed by Commissioner of Central Excise & Service Tax, LTU, BANGALORE)

Bharat Earth Movers Limited

Rail Coach Division, Bangalore Complex,
New Thippasandra
BANGALORE - 560075
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise ,
Customs and Service Tax
Bangalore-i**

POST BOX NO 5400...CR BUILDINGS,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

**Mr. Mohammed Ibrahim,
Advocate**

**LAKSHMI KUMARAN &
SRIDHARAN**

World Trade Center
#404-406,4th Floor, South Wing, Brigade
Gateway No.26/1 Dr.Rajkumar Rd,
Malleswaram West
Bangalore - 560 055
Karnataka

For the Appellant

**Mr. P. Rama Holla,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20629 / 2021

Date of Hearing: 25/06/2021

Date of Decision: 25/06/2021

Per : S.S GARG

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **25/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...